

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Brasher Boot Com Ltd.  
Vs  
Forward Shoes (India) Pvt. Ltd.

**MAIN PETITION NUMBER** :TCP/205/2017

**(IA/MA) APPLICATION NUMBERS**

IA/1096(CHE)/2021, IA/1079(CHE)/2021

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**COMMON ORDER**

**IA/1096(CHE)/2021**

Present: Shri. V. Bathri Narayan, Ld. Counsel for the Applicant/Liquidator.  
Shri. Raj Jhabakh, Ld. Counsel for the Respondent.

Ld. Counsel Mr. Raj Jhabakh on instructions submits that amount has been crystalized, assessment has been made. Steps will be taken for claiming the said amount, however, the Respondent has no intention to attach any assets. An affidavit to this effect given at page-10 of the reply/counter.

Considering the above submissions and in view of the settled proposition of law that assessment proceedings can continue even during liquidation but no attachment can be made, nothing survives in this application and the same is **disposed of.**

**IA/1079(CHE)/2021**

Present: Shri. V. Bathri Narayan, Ld. Counsel for the Applicant.

Shri. S. Janardhanam, Ld. Central Government Standing Counsel for the Addl. Director General of Foreign Trade along with Ld. Counsel Shri. Avinash Krishnan Ravi.

Ld. Counsel Shri. Avinash Krishnan Ravi undertakes to hand over the documents and the brief to the Ld. Central Government Standing Counsel. He seeks and is granted two weeks time to file reply.

List the application for hearing on **13.06.2024**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

**Sd/-**

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs